

**MEDICAL COUNCIL OF INDIA
ESTABLISHMENT OF MEDICAL COLLEGE
REGULATIONS, 1999**



(AMENDED UPTO JUNE 2017)

**MEDICAL COUNCIL OF INDIA
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(PUBLISHED IN PART III, SECTION 4 OF THE GAZETTE OF INDIA)

DATED 28TH AUGUST 1999

MEDICAL COUNCIL OF INDIA

NOTIFICATION

New Delhi, dated 30th July, 1999

NO.MCI ...34(41)/98-Med./. In exercise of the powers conferred by section 10A read with section 33 of the Indian Medical Council Act, 1956 (102 of 1956), the Medical Council of India, with the previous sanction of the Central Government, hereby makes the following regulations, namely: -

1. Short title and commencement–

(1) These regulations may be called the Establishment of Medical College Regulations, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definition–

(1) In these regulations, unless the context otherwise requires, “medical college” means any institution by whatever name called in which a person may undergo a course of study or training which will qualify him for the award of any recognised graduate medical qualification.

(2) Words and phrases used in these regulations and not defined but defined in the Act shall have the meaning respectively assigned to them.

**Addition has been made in the above Clause 2(2) with the following:*

“appropriate Government” means in respect of establishment/instrumentalities/agencies/undertaking under the control of Central Government, the Central Government, and in all other cases, the State Government.”

**in terms of Notification published on 01.10.2012 in the Gazette of India.*

The Definition of “Appropriate Government” notified vide Gazette Notification dated 01.10.2012 further shall be substituted in terms of Gazette Notification dated 22.08.2014 as following:

“Appropriate Government” means in respect of establishment/instrumentalities/agencies/undertaking under the control of Central Government, the Central Government, and in all other cases, the State/Union Territory Government”.

3. The establishment of a medical college – No person shall establish a medical college except after obtaining prior permission from the Central Government by submitting a Scheme annexed with these regulations.

SCHEME FOR OBTAINING PERMISSION OF THE CENTRAL GOVERNMENT TO ESTABLISH A MEDICAL COLLEGE.

ALL APPLICATIONS UNDER THIS SCHEME SHALL BE SUBMITTED TO THE SECRETARY TO THE GOVERNMENT OF INDIA, MINISTRY OF HEALTH & FAMILY WELFARE, NIRMAN BHAVAN, NEW DELHI – 110 011 FROM 1ST AUGUST TO 31ST AUGUST (BOTH DAYS INCLUSIVE) OF ANY YEAR.

Note: The above dates i.e. “from 1st August to 31st August (Both days inclusive) of any year ” shall be substituted by “as per latest time schedule”

1. ELIGIBILITY CRITERIA –

The following organizations shall be eligible to apply in Form-1 for permission to set up a medical college, namely:-

- (1) A State Government/Union territory;
- (2) A University;
- (3) An autonomous body promoted by Central and State Government by or under a Statute for the purpose of medical education;
- (4) A society registered under the Societies Registration Act, 1860 (21 of 1860) or corresponding Acts in States; or
- (5) A public religious or charitable trust registered under the Trust Act, 1882 (2 of 1882) or the WAKFS Act, 1954 (29 of 1954).
- (6) **Companies registered under Company Act may also be allowed to open medical colleges. Permission shall be withdrawn if the colleges resort to commercialization.*

** As per clause (6) in terms of Notification published on 26.02.2010 in the Gazette of India.*

In terms of Notification published on 31.01.2017 in the Gazette of India, the above point no. 6 shall be further substituted as under:-

(6) All Companies registered under the Companies Act, 1956.

Note: Provided further that any Medical College set up by an Autonomous Body/Society/Trust as at Sl. No. (3). (4) and (5) above can also be converted into a company.

2. QUALIFYING CRITERIA–

The eligible persons shall qualify to apply for permission to establish a medical college if the following conditions are fulfilled:-

- (1) that medical education is one of the objectives of the applicant in case the applicant is an autonomous body, registered society, charitable trust & companies registered under Company Act.
- (2) that a suitable single plot of land measuring not less than 25 acres is owned and possessed by the person or is possessed by the applicant by way of 99 years lease for the construction of the college (**For the medical colleges/Institutions established upto 30.11.2008**).

The medical college or medical institution shall be housed in a unitary campus of not less than 25 acres of land. However, this may be relaxed in a place especially in Urban areas where the population is more than 25 lakhs, hilly areas, and notified tribal areas where the land shall not be in more than two pieces and the distance between the two pieces shall not be more than 10 kms. The hospital, college building including library and hostels for the students, interns, PGs/Residents and nurses shall be in one piece of land which shall not be less than 10 acres. Other facilities may be housed in the other piece of land. Proper landscaping should be done. (For the medical colleges/Institutions established from 01.12.2008 to 12.11.2009).

*** As per the terms of Notification published on 13.11.2009 in the Gazette of India.**

**The medical college or medical institution shall be housed in a unitary campus of not less than 20 acres of land except in metropolitan (New Delhi, Mumbai, Kolkata & Chennai) and A class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur). However, this may be relaxed in a place especially in Urban areas where the population is more than 25 lakhs, (*other than the nine cities mentioned in the Clause), hilly areas, notified tribal areas, North Eastern States, Hill states and Union Territories of Andaman & Nicobar Islands, Daman & Diu & Dadra & Nagar Haveli, Lakshadweep, where the land shall not be in more than two pieces and the distance between the two pieces shall not be more than 10 kms. The hospital, college building including library and hostels for the students, interns, PGs/Residents and nurses shall be in one piece of land which shall not be less than 10 acres. Other facilities may be housed in the other piece of land. Proper landscaping should be done.*

*** As per the terms of Notification published on 30.01.2010 in the Gazette of India.**

*However, in metropolitan cities (New Delhi, Mumbai, Kolkata & Chennai) and "A" class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur), the permissible FAR/FSI would be the criterion for allowing the medical colleges *provided that the built up area required for total infrastructure of a medical institute i.e., affiliated teaching hospital, residential complex, with regard to amendment in Minimum Standard requirement Regulations is made available in an area of not less than 10 acres based upon the permissible FAR/FSI allowed by the competent authority (For the medical colleges/Institutions established from*

13.11.2009 onwards).

* As per the terms of Notifications published on 30.01.2010 in the Gazette of India.

Clause 2 (2) shall be substituted as under:

**The medical college or medical institution shall be housed in a unitary campus of not less than 20 acres of land except in mega cities (Mumbai, Kolkata, New Delhi and Chennai) and 'A' class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur). However, this may be relaxed in a place especially in Urban areas where the population is more than 25 lakhs, other than the nine cities mentioned in the clause, hilly areas, notified tribal areas, North Eastern States, Hill States and Union Territories of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Havel and Lakshadweep, where the land shall not be in more than two pieces and the distance between the two pieces shall not be more than 10 Kms. The hospital, college building including library and hostels for the students, interns, PGs/Residents and Nurses shall be in one piece of land which shall not be less than 10 acres. Other facilities may be housed in the other piece of land, proper landscaping should be done.*

However, in mega cities (Mumbai, Kolkata, New Delhi and Chennai) and 'A' class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur), the permissible FAR/FSI would be the criterion for allowing the medical colleges provided that the total build up area required for adequate infrastructure including medical college, hospital, hostels, residential quarters, and other infrastructure required as per Minimum Standard Requirement Regulations is made available in an area of not less than 10 acres based upon the permissible FAR/FSI allowed by the competent authority."

* As per the terms of Notifications published on 26.02.2010 in the Gazette of India.

The above has been amended as under:

**The medical college or medical institution shall be housed in a unitary campus of not less than 20 acres of land except in mega cities (Mumbai, Kolkata, New Delhi and Chennai) and 'A' class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur). However, this may be relaxed in a place especially in Urban areas where the population is more than 25 lakhs, other than the nine cities mentioned in the clause, hilly areas, notified tribal areas, North Eastern States, Hill States and Union Territories of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Havel and Lakshadweep, where the land shall not be in more than two pieces and the distance between the two pieces shall not be more than 10 Kms. The hospital, college building including library and hostels for the students, interns, PGs/Residents and Nurses shall be in one piece of land which shall not be less than 10 acres. Other facilities may be housed in the other piece of land, proper landscaping should be done.*

However, in mega cities (Mumbai, Kolkata, New Delhi and Chennai) and 'A' class cities (Ahmedabad, Hyderabad, Pune, Bangalore and Kanpur), the permissible FAR/FSI would be the criterion for allowing the medical colleges provided that the total built up area required for adequate infrastructure including medical college, hospital, hostels, residential quarters, and other infrastructure required as per Minimum Standard Requirement Regulations is made available in an area of not less than 10 acres based upon the permissible FAR/FSI allowed by the competent authority."

Further, in cases of Union Territory of Andaman and Nicobar Islands, where existing Government Hospital is used as part of the Medical college, the college, the library and the hostels for the students, interns, PGs/Residents and nurses etc. can be housed on another plot of ten acres within the radius of 5 kilometers.

** As per the terms of Notifications published on 14.10.2011 in the Gazette of India.*

The above Clause 2(2) has been amended with the following addition after third paragraph:

**Provided further for a period of five years in the states of Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal, establishment of medical college shall be allowed on two pieces of land comprising minimum of 20 (twenty) acres of land. However, one plot of land shall not be less than 10(ten) acres and the second plot of land shall also be not less than 5(five) acres. The distance between two pieces of land shall not be more than 10(ten) kilometers with well connected road and free transportation facility for students and staff. The hospital should be on one piece of land and the building of the college including library and hostels for the students, interns, PGs/Residents, nurses may be housed on any of the two pieces of land. The said hospital should be functional for atleast 3 years.*

The above relaxation shall not be available to a person seeking permission to establish a medical college in a District in above states where two or medical colleges are already in existence.

** in terms of Notification published on 04.06.2012 in the Gazette of India.*

The above Clause 2(2) has been substituted for the first and second paragraph with the following:

**Provided that in urban agglomerations/cities having population of 25 (twenty five) lakhs or more, namely, Delhi, Jaipur, Kanpur, Lucknow, Kolkata, Ahmedabad, Surat, Greater Mumbai, Pune, Hyderabad, Bangalore and Chennai, according to the Census of India, 2011 conducted by Government of India, the permissible FAR/FSI shall be the criterion for allowing the medical colleges provide that the total built up area required for adequate infrastructure including medical college, hospital, hostels, residential quarters, and other infrastructure required as per Minimum Standard Requirement Regulations is*

made available in an area of not less than 10 acres based upon the permissible FAR/FSI allowed by the competent authority.

Provided further that in hilly areas, notified tribal areas, North Eastern States and Union Territories of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Haveli and Lakshadweep establishment of medical college shall be allowed on two pieces of land comprising minimum of 20 (twenty) acres of land. However, one plot of land shall not be less than 10(Ten) acres and the second plot of land shall not be less than 5 (five) acres. The distance between two pieces of land shall not be more than 10 (ten) kilometers with well-connected road and the medical college shall provide free transportation facility for students and staff. The hospital shall be on one piece of land and the building of the college including library and hostels for the students, interns, PGs/Residents, nurses may be housed on any of the two pieces of land.

**in terms of Notification published on 01.10.2012 in the Gazette of India.*

In the above Clause 2(2) as amended on 01.06.2012, the following addition has been made after the fourth paragraph:

**Provided further for a period of five years in States/Union Territories other than Bihar, Chattisgarh, Jharkhand, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal, establishment of medical college shall be allowed on two pieces of land comprising minimum of 20 (twenty) acres of land for utilization of District Hospitals by respective State Government for opening of medical colleges. However, one plot of land shall not be less than 10(Ten) acres and the second plot of land shall also be not less than 5(five) acres. The distance between two pieces of land shall not be more than 10 (ten) kilometers with well connected road and free transportation facility for students and staff. The hospital should be on one piece of land and the building of the college including library and hostels for the students, interns, PGs/Residents, nurses may be housed on any of the two pieces of land. The said District Hospital should be functional for atleast 3 years.*

The above relaxation shall not be available to a person seeking permission to establish a medical college in a District in the states where two or more medical colleges are already in existence.

**in terms of Notification published on 01.10.2012 in the Gazette of India.*

In the above Clause 2(2) the last paragraph, as given below, is deleted.

**The above relaxation shall not be available to a person seeking permission to establish a medical college in a District in the states where two or more medical colleges are already in existence.*

**in terms of Notification published on 22.08.2014 in the Gazette of India.*

In Clause 2(2), the following shall be added in terms of Notification published on 31.01.2017 in the Gazette of India:

“ Further provided that, in Metropolitan areas, as defined in Article 243P(c) of the Constitution of India the medical college should have the total built up area required for adequate infrastructure, including medical college, affiliated teaching hospital, residential quarters and other infrastructure required as per the applicable Minimum Standard Requirement Regulations, in the unitary piece of land owned and possessed by them. Further such built-up area should be in conformity with the requirement of local urban laws and shall have approval of building plan from the competent authority.”

In Clause 2(2), the following shall be added in terms of Notification published on 01.06.2017 in the Gazette of India after the fourth paragraph:

“The above relaxation of a period of five years is further extended by another five years.”

- (3) that Essentiality Certificate in Form 2 regarding No objection of the State Government/Union Territory Administration for the establishment of the proposed medical college at the proposed site and availability of adequate clinical material as per the council regulations, have been obtained by the person from the concerned State Government/ Union Territory Administration.
- (4) that Consent of affiliation in Form-3 for the proposed medical college has been obtained by the applicant from a University.
- (5) That the person owns and manages a hospital of not less than 300 beds with necessary infrastructural facilities capable of being developed into teaching institution in the campus of the proposed medical college.

The above Clause 2(5) has been substituted with the following:

****“That the person owns and manages a hospital of not less than 300 beds with necessary infrastructural facilities capable of being developed into teaching institution in the campus of the proposed medical college.***

Provided that in North Eastern States and Hill States, the beds strength required at the time of inception shall be 200 beds, which shall be increased to 400 beds at the time of recognition for a medical college having annual intake of 50 students and it shall be 250 beds at the time of inception which shall be increased to 500 beds at

the time of recognition for a medical college having annual intake of 100 students.”

**in terms of Notification published on 22.10.2009 and 26.02.2010 in the Gazette of India*

Addition has been made in the above Clause 2(5) after the last para with the following:

**“Provided that any agency or instrumentality of appropriate Government desirous of establishing a medical college may be permitted to utilize the facilities of the hospital owned and managed by appropriate Government entering into a Memorandum of Understanding for this purpose.”*

**in terms of Notification published on 01.10.2012 in the Gazette of India.*

The above Clause 2(5) shall substitute the last paragraph with the following:

**Provided that an appropriate Government shall be permitted to allow the utilization of the facilities of a hospital owned and managed by it for establishing a Medical College by a person/agency by entering into a Memorandum of Understanding for this purpose.”*

Provided further that the clinical material, human resources and physical infrastructure including beds are as per the relevant minimum standards requirement, Regulations.

**in terms of Notification published on 22.08.2014 in the Gazette of India*

The following shall be added in Clause 2(5) after the last para, in terms of Notification published on 14.01.2016 in the Gazette of India

“Further provided that the following conditions as set out below are fulfilled and form part and parcel of the Memorandum of Understanding:

- (1) That the hospital owned and managed by the appropriate Government should be minimum 300 bedded hospital with necessary infrastructural facilities capable of being developed into a teaching institution situated on a plot of land having an area not less than prescribed under the Regulations. The medical college shall provide free transportation facilities for students and staff. The said hospital would be on one piece of the land and the building of the college including library and hostel for the students/interns, PGs/Residents, nurses may be housed on any of the two pieces of land.*
- (2) The minimum 300 bedded hospital has to be transferred by the Government to the applicant trust/society/company through an appropriate Memorandum of Understanding for a maximum period of 33 years or by way of lease upto 99 years. While transferring the Government Hospital facility, the State*

Government may safeguard the interest of State particularly in respect of admission of students under Government Quota in the medical college and patient care in affiliated Hospital(s) of the Medical College.

- (3) The hospital must be suitably altered through appropriate modifications into a teaching hospital specially with reference to the break up of the 300 beds into 120 beds for Surgical Specialities, 120 for Medical Specialities and 60 for Obst. & Gynae. and also capable of forming clinical units of 30 beds each with required ward size, teaching and training space and other prescribed requirements as per the governing regulations before the application is made by the applicant for starting the new medical college.*
- (4) The hospital should have all the feasibility for it being periodically upgraded including the augmentation of the number of beds and commensurate teaching units and teaching compliment as prescribed by the Governing Regulations with respect to the permitted annual intake for the college of 50/100/150/200/250 as the case may be.*
- (5) The personnel working in the said hospital, technicians, para clinical staff including nurses and the menial staff, if transferred to medical college, upon their transfer shall be under the administrative control of the Dean of the Medical College ensuring that there is no “duality” of administrative control of any type.*
- (6) The administrative control so envisaged would include “Academic”, “Clinical” and “Financial” aspects as well.*
- (7) The clinical staff working at the said hospital other than those who conform to the prescribed eligibility for being designated as Assistant Professor, Associate Professor, Professor of the concerned subject, as the case may be prescribed by the Teachers’ Eligibility Qualification Regulations will have to be replaced by the full time appointment of the requisite number of duly qualified full time medical teachers, such replacement will not apply to non-teaching position like Casualty Medical Officer, Hospital Administrators, etc. in accordance with the prescribed requirements under the governing Regulations. In order to ensure that the binding operational dictum that “teaching physician has to be the treating physician” meaning thereby that the “treating” personnel would be the one who would be the “teaching” personnel.”*

****in terms of Notification published on 14.01.2016 in the Gazette of India:***

In Clause 2(5) under the heading “QUALIFYING CRITERIA”, point no. 2 of the last added para setting out the conditions to be fulfilled and to form part and parcel of the Memorandum of understanding, the following shall be substituted in terms of Notification published on 02.02.2016 in the Gazette of India:-

(2) The minimum 300 bedded hospital has to be transferred by the Government to the applicant trust/society/company through an appropriate Memorandum of Understanding of minimum of 33 years or by way of lease of 99 years preferably but in any case not less than 33 years. While transferring the Government Hospital facility, the State Government may safeguard the interest of State particularly in respect of admission of students under Government Quota in the medical college and patient care in affiliated Hospital(s) of the Medical College.

- (6) that the person has not admitted students to the proposed medical college.
- (7) That the person provides two performance bank guarantees from a Scheduled Commercial Bank valid for a period of five years, in favour of the Medical Council of India, New Delhi, one for a sum of rupees one hundred lakhs (for 50 admissions), rupees one hundred and fifty lakhs (for 100 admissions) and rupees two hundred lakhs (for 150 annual admissions) for the establishment of the medical college and its infrastructural facilities and the second bank guarantee for a sum of rupees 350 lakhs (for 400 beds), rupees 550 lakhs (for 500 beds) and rupees 750 lakhs (for 750 beds) respectively for the establishment of the teaching hospital and its infrastructural facilities : Provided that the above conditions shall not apply to the persons who are State Governments/Union Territories if they give an undertaking to provide funds in their plan budget regularly till the requisite facilities are fully provided as per the time bound programme.
- (8) Opening of a medical college in hired or rented building shall not be permitted. The Medical college shall be set up only on the plot of land earmarked for that purpose as indicated.

3. FORM AND PROCEDURE:-

Subject to the fulfillment of the above eligibility and qualifying criteria, the application to establishment of medical college in Form-1 shall be submitted by the person in the following parts, namely: -

Part-I

Part-I of the application shall contain the following particulars about the person, namely: -

- (1) Status of the applicant in terms of the eligibility criteria;
- (2) Basic infrastructural facilities, managerial and financial capabilities of the applicant (Balance Sheets for the last three years in case the person is not a State Government or a Union Territory).
- (3) Necessary certificates/documents as prescribed in qualifying criteria under paragraph 2.

Part – II

- (1) Name and address of the medical college;
- (2) **Market survey and environmental analysis** (a) state medical education policy, (b) needs and availability of trained medical manpower, (c) gap analysis and how the gap will be reduced, (d) catchment area in terms of the patients for the proposed medical college, (e) No. of hospitals/Primary Health Centres/Private Clinics available in the catchment area (f) How will the existing medical facilities get augmented by the establishment of proposed medical college.
- (3) **Site characteristics and availability of external linkages** – (a) topography, (b) plot size, (c) permissible floor space index (d) ground coverage (e) building height (f) road access (g) availability of public transport (h) electric supply (i) water supply (j) sewage connection and (k) communication facilities.
- (4) **Educational programme** – (a) proposed annual intake of students (b) admission criteria (c) method of admission (d) reservation/preferential allocation of seats (e) department wise and year wise curriculum of studies.
- (5) **Functional programme** – (a) department wise and service wise functional requirements, and (b) area distribution and room wise seating capability.
- (6) **Equipment programme** – Room wise list of (a) medical (b) scientific, (c) allied equipments, complete with year schedule of quantities and specifications;
- (7) **Manpower programme:** - Department wise and year wise requirements of (a) teaching staff (full time), (b) technical staff, (c) administrative staff, (d) ancillary staff (e) salary structure, (f) recruitment procedure and (g) recruitment calendar.
- (8) **Building programme** – building-wise built up area of (a) the medical college, (b) faculty and staff housing, (c) staff and students hostels, (d) administrative office, (e) library, (f) auditorium, (g) animal house,

The above Regulation regarding item (g) animal house has been modified as under:

**“For teaching Physiology and Pharmacology in UG curriculum, the required knowledge and skills should be imparted by using computer assisted module. Only an animal hold area, as per CPCSEA Guidelines is required.”*

**in terms of Notification published on 19.03.2014 in the Gazette of India.*

- (h) mortuary, (i) cultural and recreational Centre and (j) sports complex.
- (9) **Planning and lay out** – (a) master plan of the medical college complex, (b) layout plans sections, and (c) elevations and floor-wise area calculations of the medical college and ancillary buildings.
- (10) **Phasing and scheduling** - Month-wise schedule of activities indicating (a) commencement and completion of building design, (b) local body approvals (c) civil construction, (d) provision of engineering services and equipment, (e) recruitment of staff and (f) phasing of commissioning.
- (11) **Project cost:** - (a) capital cost of land, (b) buildings, (c) plant and machinery, (d) medical scientific and allied equipment, (e) furniture and fixtures and (f) preliminary and pre-operative expenses.
- (12) **Means of financing the project:-** (a) contribution of the applicant (b) grants (c) donations, (d) equity, (e) term loans, and (f) other sources, if any.
- (13) **Revenue assumptions:** (a) fee structure and (b) estimated annual revenue from various sources;
- (14) **Expenditure assumptions** : (a) Operating expenses and (b) Depreciation;
- (15) **Operative results** : (a) income statement (b) cash flow statement, and (c) projected balance sheets.

Note: For columns 4 to 8, a comparative statement showing the relevant Medical Council of India norms vis-à-vis infrastructure/faculty available and/or proposed to be made available shall be annexed.

Part – III

- (1) **Name and address of the existing hospital**
- (2) **Details of the existing hospital including** : (a) bed strength, (b) bed distribution and whether the norm of five in patients per students would be fulfilled, (c) built-up area, (d) clinical and para-clinical disciplines, (e) out patients departments and out patients department attendance departmentwise, (f) architectural and lay-out plans, (g) list of medical/allied equipments, (h) capacity and configuration of engineering services, (i) hospital services, administrative services and (j) other ancillary and support services (k) category-wise staff strength.

UPGRADATION AND EXPANSION PROGRAMME: -

- (3) Details about the additional land for expansion of the existing hospital:
 - (a) land particulars, (b) distance from the proposed medical college, (c) plot size, (d) authorized land usage, (e) geography, (f) soil conditions, (g) road access, (h) availability of public transport, (i) electric supply, (j) water supply, (k) sewage connection and (l) communication facilities.
- (4) **Upgraded medical programme** : Year wise details of the additional clinical and para-clinical disciplines envisaged under the expansion scheme;
- (5) **Upgraded functional programme** : (a) specialty-wise and service-wise functional requirements, (b) area distribution and, (c) specialty wise bed distribution;
- (6) **Building Expansion programme** : Year wise additional built-up area to be provided for (a) the hospital, (b) staff housing, (c) staff, student hostels and (d) other ancillary buildings;
- (7) **Planning and layout** : Upgraded master plan of the hospital complex along with (a) layout plan (b) sections, (c) elevations, (d) floor wise area calculations of the hospital and (e) ancillary buildings;
- (8) Details about upgradation or addition in the capacity and configuration of engineering services and hospital services;
- (9) **Equipment programme** : Upgraded room wise list of (a) medical and allied equipment, (b) schedule of quantities and (c) specifications;
- (10) **Upgraded manpower programme** : category wise distribution of (a) medical staff, (b) para-medical staff and (c) other staff ;
- (11) **Phasing and scheduling of the expansion of scheme**: Month-wise schedule of activities indicating (a) commencement and completion of building design, (b) local body approvals, (c) civil construction, (d) provision of engineering and hospital services, (e) provision of medical and allied equipment and (f) recruitment of staff;
- (12) **Project cost of the expansion scheme** : Cost of additional (a) land, (b) buildings, (c) medical and allied equipments, (d) furniture and fixture and (e) preliminary and pre-operative expenses;
- (13) **Means of financing the project**: (a) contribution of the applicant, (b) grants, (c) donations, (d) equity, (e) terms loans and (f) other-sources, (if any);

- (14) **Revenue assumptions** : Income from various (a) procedures and services, (b) upgraded service loads and (c) other sources;
- (15) **Expenditure assumptions** : (a) operating expenses, (b) financial expenses and (c) depreciation;
- (16) **Operating results** : (a) income statements, (b) cash flow statements and (c) balance sheets.

4. APPLICATION FEE:

The application shall be submitted by registered post only to the Secretary (Health), Ministry of Health and Family Welfare, Government of India, Nirman Bhavan, New Delhi-110011 along with a non-refundable application fee of Rs. 3.5 lakhs *for the Government Colleges (under Central Government and State Governments) and Rs.7.00 lakhs for private sector medical colleges/institutions** in the form of demand draft/pay order in favour of 'Medical Council of India' payable at New Delhi. The Fee is for registration, technical scrutiny, contingent expenditure and for five inspections. Beyond five inspections, the normal inspection fee prescribed by the Council will apply. The Schedule for receipt of application for establishment of new medical colleges and processing of the applications by the Central Government is given in the Schedule annexed with these regulations.

**As per the terms of Notification published on 29.07.2008 in the Gazette of India.*

5. REGISTRATION:

Applications referred by the Ministry of Health & Family Welfare to the Council will be registered in the Council for evaluation and recommendations. Registration of the application will only signify the acceptance of the application for evaluation. Incomplete applications will not be registered and will be returned to the Ministry of Health & Family Welfare alongwith enclosures and processing fee stating the deficiencies in such applications. The Council shall register such incomplete applications, if so directed by the Central Government for evaluation but shall submit only a factual report in respect of them and shall not make any recommendations.

6. EVALUATION BY MEDICAL COUNCIL OF INDIA:

The Council will evaluate the application in the first instance in terms of the desirability and prima facie feasibility of setting up the medical college at the proposed location. Therefore, it shall assess the capability of the applicant to provide the necessary sources and infrastructure for the scheme. While evaluating the application, the Council may seek further information, clarification or additional documents from the applicant as considered necessary and shall carry out physical inspection to verify the information supplied by the applicant.

7. REPORT OF THE MEDICAL COUNCIL OF INDIA:

- (a) After examining the application and after conducting necessary physical inspections, the Medical Council shall send to the Central Government a factual report stating –
- (1) that the applicant fulfils the eligibility and qualifying criteria.
 - (2) that the person has a feasible and time bound programme to set up the proposed medical college alongwith required infrastructural facilities including adequate hostels facilities separate for boys and girls, and as prescribed by the Council, commensurate with the proposed intake of students, so as to complete the medical college within a period of four years from the date of grant of permission;
 - (3) that the person has a feasible and time bound expansion programme to provide additional beds and infrastructural facilities, as prescribed by the Medical Council of India, by way of upgradation of the existing hospital or by way of establishment of new hospital or both and further that the existing hospital as adequate clinical material for starting 1st year course.
 - (4) that the person has the necessary managerial and financial capabilities to establish and maintain the proposed medical college and its ancillary facilities including a teaching hospital.
 - (5) that the applicant has a feasible and time bound programme for recruitment of faculty and staff as per prescribed norms of the Council and that the necessary posts stand created.
 - (6) that the applicant has appointed staff for the 1st year as per MCI norms.
 - (7) that the applicant has not admitted any students.
 - (8) Deficiencies, if any, in the infrastructure or faculty shall be pointed out indicating whether these are remediable or not.
- (b) The recommendation of the Council whether Letter of Intent should be issued and if so, the number of seats per academic year should also be recommended. The Council shall recommend a time bound programme for the establishment of the medical college and expansion of the hospital facilities. This recommendation will also include a clear cut statement of preliminary requirements to be met in respect of buildings, infrastructural facilities, medical and allied equipments, faculty and staff before admitting the first batch of students. The recommendation will also define annual targets to be achieved by the person to commensurate with the intake of students during the following years.

The above sub-clause (b) shall be substituted in terms of Gazette Notification dated 08.02.2016 as under:-

- (b) *The recommendation of the Council whether Letter of Permission should be issued and if so, the number of seats per academic year should be recommended. The Council shall recommend a time bound programme for the establishment of the medical college and expansion of the hospital facilities. The recommendation will also include a clear cut statement of preliminary requirements to be met in respect of buildings, infrastructural targets to be achieved by the person to commensurate with the intake of students during the following years.*
- (c) Where the Council recommends for not issuing of Letter of Intent, it shall furnish to the Central Government –
- (i) its reasons for not granting the Central Government permission; and (ii) documents/facts on the basis of which the Council recommends the disapproval of the scheme.

The above sub-clause (c) shall be substituted in terms of Gazette Notification dated 08.02.2016 as under:-

- (c) *Where the Council recommends for not issuing of Letter of Permission, it shall furnish to the Central Government –*
- (i) *Its reasons for not granting the Central Government permission; and*
- (ii) *Documents/facts on the basis of which the Council recommends the disapproval of the scheme.*
- (d) The recommendation of the Council shall be in Form-4.

The above sub-clause (d) shall be deleted in terms of Gazette Notification dated 08.02.2016.

8. GRANT OF PERMISSION:

- (1) The Central Government on the recommendation of the Council may issue a Letter of Intent to set up a new medical college with such conditions or modifications in the original proposal as may be considered necessary. This letter of Intent will also include a clear cut statement of preliminary requirements to be met in respect of buildings, infrastructural facilities, medical and allied equipments, faculty and staff before admitting the first batch of students. The formal permission may be granted after the above conditions and modifications are accepted and the performance bank guarantees for the required sums are furnished by the person and after consulting the Medical Council of India.

The above sub-clause (1) shall be substituted in terms of Gazette Notification dated 08.02.2016 as under:-

- (1) *The Central Government, on the recommendation of the Council for Letter of Permission, may issue a letter to set up a new medical college with such*

conditions or modifications in the original proposal as may be considered necessary. This letter can also include a clear cut statement of preliminary requirements to be met in respect of buildings, infrastructural facilities, medical and allied equipments, faculty and staff before admitting the first batch of students. The formal permission may be granted after the above conditions and modifications are accepted and the performance bank guarantee for the required sums are furnished by the person and after consulting the Medical Council of India.

- (2) The formal permission may include a time bound programme for the establishment of the medical college and expansion of the hospital facilities. The permission may also define annual targets as may be fixed by the Council to be achieved by the person to commensurate with the intake of students during the following years.

The following shall be added:

“(3)(1). The permission to establish a medical college and admit students may be granted initially for a period of one year and may be renewed on yearly basis subject to verification of the achievements of annual targets. It shall be the responsibility of the person to apply to the Medical Council of India for purpose of renewal six months prior to the expiry of the initial permission. This process of renewal of permission will continue till such time the establishment of the medical college and expansion of the hospital facilities are completed and a formal recognition of the medical college is granted. Further admissions shall not be made at any stage unless the requirements of the Council are fulfilled. The Central Government may at any stage convey the deficiencies to the applicant and provide him an opportunity and time to rectify the deficiencies.

Note: In above clause, “six months” shall be substituted by “as per latest time schedule”

PROVIDED that in respect of

- (a) *Colleges in the stage upto II renewal (i.e. Admission of third batch):*

If it is observed during any regular inspection of the institute that the deficiency of teaching faculty and/or Residents is more than 30% and/or bed occupancy is < 60 %, such an institute will not be considered for renewal of permission in that Academic Year.

- (b) *Colleges in the stage from III renewal (i.e. Admission of fourth batch) till recognition of the institute for award of M.B;B.S. degree:*

If it is observed during any regular inspection of the institute that the deficiency of teaching faculty and/or Residents is more than 20% and/or bed occupancy is < 70 %, such an institute will not be considered for renewal of permission in that Academic Year.

(c) Colleges which are already recognized for award of M.B.B.S. degree and/or running Postgraduate Courses:

If it is observed during any regular inspection of the institute that the deficiency of teaching faculty and/or Residents is more than 10% and/or bed occupancy is < 80 %, such an institute will not be considered for processing applications for postgraduate courses in that Academic Year and will be issued show cause notices as to why the recommendation for withdrawal of recognition of the courses run by that institute should not be made for Undergraduate and Postgraduate courses which are recognized u/s 11(2) of the IMC Act, 1956 along with direction of stoppage of admissions in permitted Postgraduate courses.

(d) Colleges which are found to have employed teachers with faked / forged documents:

If it is observed that any institute is found to have employed a teacher with faked / forged documents and have submitted the Declaration Form of such a teacher, such an institute will not be considered for renewal of permission / recognition for award of M.B.B.S. degree / processing the applications for postgraduate courses for two Academic Years – i.e. that Academic Year and the next Academic Year also.

However, the office of the Council shall ensure that such inspections are not carried out at least 3 days before upto 3 days after important religious and festival holidays declared by the Central/State Govt.

- (2) *The recognition so granted to an Undergraduate Course for award of MBBS degree shall be for a maximum period of 5 years, upon which it shall have to be renewed.*
- (3) *The procedure for 'Renewal' of recognition shall be same as applicable for the award of recognition.*
- (4) *Failure to seek timely renewal of recognition as required in sub-clause (a) supra shall invariably result in stoppage of admissions to the concerned Undergraduate Course of MBBS at the said institute."*

**As per the terms of Notification published on 16.04.2010 in the Gazette of India.*

In terms of Gazette Notification dated 18.03.2016 the following additions/modifications/ deletions/substitutions, shall be, as indicated therein:

- 3.(1) In Clause 8(3)(1)(a) under the heading of "Colleges in the stage upto II renewal (i.e. Admission of third batch)" shall be substituted as:-

(a) Colleges in the stage of Letter of Permission upto II renewal (i.e. Admission of third batch)

If it is observed during any inspection/assessment of the institute that the deficiency of teaching faculty and/or Residents is more than 30% and/or bed occupancy is <50% (45% in North East, Hilly terrain, etc.), compliance of rectification of deficiencies from such an institute will not be considered for issue of Letter of Permission(LOP)/renewal of permission in that Academic Year.

In Clause 8(3)(1)(b) under the heading of "Colleges in the stage from III renewal (i.e. Admission of fourth batch) till recognition of the institute for award of M.B.B.S. degree" shall be substituted as:-

(b) Colleges in the stage of III & IV renewal (i.e. Admission of fourth & fifth batch)

If it is observed during any inspection of the Institute that the deficiency of teaching faculty and / or Residents is more than 20% and / or bed occupancy is <65%, compliance of rectification of deficiencies from such an institute will not be considered for renewal of permission in that Academic Year.

In Clause 8(3)(1)(c) under the heading of "Colleges which are already recognized for award of M.B.B.S. degree and / or running Postgraduate courses" shall be substituted as:-

(c) Colleges which are already recognized for award of M.B.B.S. degree and / or running Postgraduate courses.

If it is observed during any inspection / assessment of the institute that the deficiency of teaching faculty and / or Residents is more than 10% and / or bed occupancy is <70%, compliance of rectification of deficiency from such an institute will not be considered for issue of renewal of permission in that Academic Year and further such an institute will not be considered for processing applications for Postgraduate courses in that Academic Year and will be issued show cause notices as to why the recommendations for withdrawal of recognition of the courses run by that institute should not be made for undergraduate and postgraduate courses which are recognized u/s 11(2) of the IMC Act, 1956 along with direction of stoppage of admissions in permitted postgraduate courses.

In Clause 8(3)(1)(d) under the heading "Colleges which are found to have employed teachers with fake/forged documents: the second paragraph shall be substituted as:-

"However, the office of the Council shall ensure that such inspections are not carried out at least 2 days before and 2 days after important religious and festival holidays declared by the Central/State Govt."

- (4) The Council may obtain any other information from the proposed medical college as it deems fit and necessary.

RECONSIDERATION

Wherever the Council in its report has not recommended the issue of Letter of Intent to the person, it may upon being so required by the Central Government reconsider the application and take into account new or additional information as may be forwarded by the Central Government. The Council shall, thereafter, submit its report in the same manner as prescribed for the initial report.

FORM – 1

**FORMAT OF APPLICATION FOR PERMISSION OF THE CENTRAL
GOVERNMENT TO
ESTABLISH A NEW MEDICAL COLLEGE**

PARTICULARS OF THE APPLICANT

- 1. NAME OF THE APPLICANT**
(STATE GOVERNMENT./UNION TERRITORY/UNIVERISTY/
SOCIETY/TRUST)
(IN BLOCK LETTERS)
- 2. ADDRESS**
(NO., STREET, CITY, PINCODE,
TELEPHONE NOS., FAX NO.)
(IN BLOCK LETTERS)
- 3. ADDRESS OF REGISTERED OFFICE**
(NO., STREET, CITY, PINCODE,
TELEPHONE, TELEX, TELEFAX)
- 4. CONSTITUTION**
(STATE GOVERNMENT/UNION TERRITORY/UNIVERISTY
AUTONOMOUS BODY, SOCIETY, TRUST)
- 5. REGISTRATION/INCORPORATION**
(NUMBER AND DATE)
- 6. NAME OF AFFILIATING
UNIVERSITY:**

PART-I

- 7. CATEGORY OF APPLICANT**
(STATE GOVERNMENT/UNION TERRITORY/
UNIVERISTY/SOCIETY/TRUST)
- 8. BASIC INFRASTRUCTURAL
FACILITIES AVAILABLE
FOR MEDICAL COLLEGE
AND ATTACHED HOSPITAL
(PLEASE ADD A SEPARATE SHEET IF NECESSARY)**
- 9. MANAGERIAL CAPABILITY :-
COMPOSITION OF THE SOCIETY/TRUST**

PARTICULARS OF MEMBERS
OF THE SOCIETY/TRUST, HEAD
OR PROJECT DIRECTOR OF THE
PROPOSED MEDICAL COLLEGE,
HEAD OF THE EXISTING HOSPITAL
THEIR QUALIFICATION AND EXPERIENCE
IN THE FIELD OF MEDICAL EDUCATION.

10. FINANCIAL CAPABILITY

BALANCE SHEET FOR THE LAST 3 YEARS
TO BE PROVIDED IF THE APPLICANT IS
A SOCIETY/TRUST.
DETAILS OF THE RESOURCES
TO BE GIVEN IN DETAIL.

PART II

**11. NAME AND ADDRESS OF THE
PROPOSED MEDICAL COLLEGE**

**12. MARKET SURVEY AND
ENVIRONMENTAL ANALYSIS**

- (a) Give the main features of the state medical education policy.
- (b) Availability of trained medical manpower in the state and need for increase in the provision of medical manpower
- (c) Gap analysis and how the gap will be reduced.
- (d) Catchment area in terms of patients for the proposed medical college/hospital.
- (e) No. of hospitals/primary health centres/private clinics available in the catchment area.
- (f) State how will the existing medical facilities get augmented by the establishment of proposed medical college.

13. Site characteristics and availability of external linkages.

- (a) Topography

- (b) Plot size
- (c) Permissible floor space index
- (d) Ground coverage
- (e) Building height
- (f) Road access
- (g) Availability of public transport
- (h) Electric supply
- (i) Water supply
- (j) Sewage connection
- (k) Communication facilities

14. Educational programme

- (a) proposed annual intake of students
- (b) admission criteria
- (c) method of admission
- (d) Reservation/preferential allocation of seats.
- (e) Department wise and year wise curriculum of studies.

15. Functional programme

- (a) Department wise and service wise functional requirements
- (b) Area distribution and room wise sitting capacity

16. Equipment programme

- Room wise list of Equipments complete with year wise schedule of quantities and specifications –
- (a) Medical
 - (b) Scientific
 - (c) Allied Equipments

17. Man power programme

- Department wise and year wise requirements of –
- (a) Teaching staff (full time)
 - (b) Technical staff
 - (c) Administrative staff
 - (d) Ancillary staff
 - (e) Salary structure
 - (f) Recruitment procedure
 - (g) Recruitment calendar

18. Building programme

- Building wise built up area of
- (a) Medical college(departments, lecture theatre examination hall, museum etc.)
 - (b) Faculty and staff housing
 - (c) Staff and students hostels
 - (d) Administrative office

- (e) Library
- (f) Auditorium
- (g) Animal house
- (h) Mortuary
- (i) Cultural and recreational centre
- (j) Sport complex.
- (k) Others (state name of the facility)

19. Planning and layout

- (a) Master plan of the medical college complex
- (b) Layout plans, sections
- (c) Elevations and floor wise area calculations of the medical colleges and ancillary buildings.

20. Phasing and scheduling

- Month wise schedule of activities indicating –
- (a) Commencement and completion of building design
 - (b) Local body approvals
 - (c) Civil construction
 - (d) Provision of engineering services and equipment
 - (e) Requirement of staff
 - (f) Phasing of commissioning

21. Project cost

- (a) Capital cost of land
- (b) Buildings
- (c) Plant and machinery
- (d) Medical, scientific and allied equipment
- (e) Furniture and fixtures
- (f) Preliminary and preoperative expenses

22. Means of financing the project

- (a) Contribution of the applicant
- (b) Grants
- (c) Donations
- (d) Equity
- (e) Term loans
- (f) Other sources (if any)

23. Revenue assumptions

- (a) Fee structure
- (b) Estimated annual revenue from various sources

24. Expenditure assumptions

- (a) Operating expenses
- (b) Depreciation

25. Operating results

- (a) Income statement
- (b) Cash flow statement
- (c) Projected balance sheets

NOTE:- For Items 14 to 18 a comparative statement showing the relevant Medical Council of India norms vis-à-vis infrastructure/faculty available and/or proposed to be made available should be annexed.

PART III

26. NAME AND ADDRESS OF THE EXISTING HOSPITAL

27. DETAILS OF THE EXISTING HOSPITAL INCLUDING-

- (a) Bed strength
- (b) Bed distribution, bed occupancy and whether a norm of 5 in patients per student would be fulfilled.
- (c) Built up area
- (d) Clinical and para clinical disciplines
- (e) OPDs and OPD attendance department wise
- (f) Architectural and layout plans
- (g) List of medical/allied equipments
- (h) Capacity and configuration of engineering services
- (i) Hospital services, administrative services, other ancillary and support services (category wise staff strength)

UPGRADATION AND EXPANSION PROGRAMME:

28. DETAILS ABOUT THE ADDITIONAL LAND FOR EXPANSION OF THE EXISTING HOSPITAL

- (a) Land particulars
- (b) Distance from the proposed medical college
- (c) Plot size
- (d) Authorized land usage
- (e) Geography
- (f) Soil condition
- (g) Road access
- (h) Availability of public transport
- (i) Electric supply
- (j) Water supply
- (k) Sewage connection
- (l) Communication facilities

29. UPGRADED MEDICAL PROGRAMME :-

Year wise details of the additional clinical & para clinical disciplines envisaged under the expansion programme

30. UPGRADED FUNCTIONAL PROGRAMME

- (a) Specialty wise and service wise functional requirements
- (b) Area distribution
- (c) Specialty wise bed distribution

31. BUILDING EXPANSION PROGRAMME:

Year wise additional built-up area to be provided for –

- (a) Hospital
- (b) Staff housing
- (c) Staff and students hostels
- (d) Other ancillary buildings

32. PLANNING AND LAYOUT:

Upgraded master plan of the hospital complex along with –

- (a) Layout plans
- (b) Sections
- (c) Elevations
- (d) Floor wise area calculation of the hospital
- (e) Floor wise area calculation of ancillary buildings

33. DETAILS ABOUT UPGRADATION OR ADDITION IN THE CAPACITY AND CONFIGURATION OF ENGINEERING SERVICES AND HOSPITAL SERVICES

34. EQUIPMENT PROGRAMME

Upgraded room wise list of

- (a) Medical and allied equipments
- (b) Schedule of quantities
- (c) Specifications

35. UPGRADED MANPOWER PROGRAMME

Category wise distribution of

- (a) Medical staff
- (b) Para-medical staff
- (c) Other staff

36. PHASING AND SCHEDULING OF THE EXPANSION OF SCHEME – Month wise schedule of activities indicating-

- (a) Commencement and completion of building design

- (b) Local body approvals
- (c) Civil construction
- (d) Provision of engineering and hospital services
- (e) Provision of medical and allied equipment
- (f) Recruitment of staff

37. PROJECT COST OF THE EXPANSION SCHEME-

Cost of additional –

- (a) Land
- (b) Buildings
- (c) Engineering services
- (d) Hospital services
- (e) Medical and allied equipments
- (f) Furniture and fixtures
- (g) Preliminary and pre-operative expenses

38. MEANS OF FINANCING THE PROJECT-

- (a) Contribution of the applicant
- (b) Grants
- (c) Donations
- (d) Equity
- (e) Term loans
- (f) Other sources, if any.

39. REVENUE ASSUMPTIONS:

Income from -

- (a) Various procedures and services
- (b) Upgraded service loads
- (c) Other sources

40. EXPENDITURE ASSUMPTIONS:

- (a) Operating expenses
- (b) Financial expenses
- (c) Depreciation

41. OPERATING RESULTS :

- (a) Income statements
- (b) Cash flow statements
- (c) Balance sheet

Signature of applicant

LIST OF ENCLOSURES:

1. Certified copy of Bye Laws/Memorandum and Articles of Association/ Trust deed.
2. Certified copy of Certificate of registration/incorporation.
3. Annual reports and Audited Balance sheets for the last three years
4. Certified copy of the title deeds of the total available land as proof of ownership.
5. Certified copy of zoning plans of the available sites indicating their land use.
6. Proof of ownership of existing hospital
7. Certified copy of the essentiality certificate issued by the respective State Government/Union territory Administration.
8. Certified copy of the consent of affiliation issued by a recognised University.
9. Authorization letter addressed to the bankers of the applicant authorising the Central Government/Medical Council of India to make independent enquiries regarding the financial track record of the applicant.
10. Other enclosures as per the various parts of applications. (Please indicate details).

FORM-2

Subject:- ESSENTIALITY CERTIFICATE

No.
Government of _____
Department of Health

Dated, the

To

(Applicant),

Sir,

The desired certificate is as follows:-

- (1) No. of institutions already existing in the State.
- (2) No. of seats available or No. of doctors being produced annually.
- (3) No. of doctors registered with the State Medical Council.
- (4) No. of doctors in Government service.
- (5) No. of Government posts vacant and those in rural/difficult areas.
- (6) No. of doctors registered with Employment Exchange.
- (7) Doctor population ratio in the State.
- (8) How the establishment of the college would resolve the problem of deficiencies of qualified medical personnel in the State and improve the availability of such medical manpower in the State.
- (9) The restrictions imposed by the State Government, if any, on students who are not domiciled in the State from obtaining admissions in the State, be specified.
- (10) Full justification for opening of the proposed college.
- (11) Doctor-patient ratio proposed to be achieved.

The (Name of the person) _____ has applied for establishment of a medical college at _____. On careful consideration of the proposal, the Government of _____ has decided to issue an essentiality certificate to the applicant for the establishment of a Medical College with _____(no.) seats.

It is certified that:-

- (a) The applicant owns and manages a 300 bedded hospital which was established in
- (b) It is desirable to establish a medical college in the public interest;
- (c) Establishment of a medical college at _____ by (the name of Society/Trust) is feasible.
- (d) Adequate clinical material as per the Medical Council of India norms is available.

It is further certified that in case the applicant fails to create infrastructure for the medical college as per MCI norms and fresh admissions are stopped by the Central Government, the State Government shall take over the responsibility of the students already admitted in the College with the permission of the Central Government.

The following shall be added in terms of Notification dated 31.01.2017 published in the Gazette of India:-

(e) The [Name of applicant _____] own and possesses _____Acres of land in _____[Village/Tehsil/Taluka/District] on which non agricultural use of land is permitted and a Medical College/Hospital can be established on it.

(f) The building plan of the Hospital and Medical College has been approved by the competent authority, namely, _____ - _____, designated by the State Government for such purposes on _____. (Copy of the approval is enclosed)

(g) The Hospital and Medical College have been granted Completion Certificate/Building Use Certificate by the competent authority, namely, _____, designated by the State Government for such purposes on _____. (Copy of the Certificate is enclosed)

Conditions (e), (f) and (g) are applicable only for non-governmental applicants.

Yours faithfully,

(SIGNATURE OF THE COMPETENT AUTHORITY)

FORM-3

No.....

University of

Place

Dated

CONSENT OF AFFILIATION

On the basis of the report of the Local Inquiry Committee the University of has agreed , in principle, to affiliate the proposed medical college to be established at by the (Name of the person) subject to grant of permission by the Government of India, Ministry of Health and Family Welfare, New Delhi under/Section 10(A) of the Indian Medical Council Act, 1956 (102 of 1956).

REGISTRAR

FORM - 4

RECOMMENDATION OF THE MEDICAL COUNCIL OF INDIA

No.....

Medical Council of India

Place

Date

To

The Secretary,
Ministry of Health and Family Welfare
Nirman Bhawan,
New Delhi.

(Attention : ME(P) desk)

Sub: Establishment of a medical college at by (name of the State Government/Union territory/Society/Trust).

Sir,

I am directed to refer to your letter No. dated on the above subject and to say that the physical and other infrastructural facilities available at the proposed medical college to be set up atby the (person) were inspected on by the Inspectors appointed by the Medical Council of India. A copy of the inspection report is enclosed.

2. The inspection report and all other related papers were placed before the Executive Committee of the Council in its meeting held on On careful consideration of the proposal, the Executive Committee decided to recommend to the Central Govt. for approval/disapproval of the Scheme. The decision of the Executive Committee has been approved by/will be placed before the General Body in its meeting/ensuing meeting held/to be held on
3. On careful consideration of the scheme and inspection report the Medical Council of India has arrived at the following conclusion:-
 - (i) that the applicant fulfils the eligibility and qualifying criteria.
 - (ii) that the applicant has a feasible and time bound programme to set up the proposed medical college along with required infrastructural facilities including adequate hostel facilities for boys and girls and as prescribed by the Medical Council of India, commensurate with the proposed intake of students so as to complete the medical college within a period of four years from the date of grant of permission.
 - (iii) that the applicant has a feasible and time bound expansion programme to provide additional beds and infrastructural facilities as prescribed by the Medical Council of India, by way of upgradation of the existing hospital or by way of establishment of new hospital or both so as to collectively provide the prescribed bed complement within a period of four years from the date of grant of permission to set up the proposed medical college.

- (iv) That the applicant has necessary managerial and financial capabilities to establish and maintain the proposed college and its ancillary facilities including a teaching hospital.
- (v) That the applicant has a feasible and time bound programme for recruitment of faculty and staff as per prescribed norms of the Council and that the necessary posts stand created.
- (vi) That the applicant has not admitted any students.
- (vii) Deficiencies if any in the infrastructure or faculty shall be pointed out indicating whether these are remediable or not.
The position regarding infrastructural facilities is as under:-

Sl. No.	Requirement at the time of inception as per MCI Norms	Available	Remarks
1.	Staff		
2.	Buildings		
3.	Equipment		
4.	Other requirement		

In view of the above position, the Council recommends to the Central Government for issuing/not issuing the Letter of Intent -

In case the Council does not recommend issue of Letter of Intent, the reasons for disapproval of the scheme are as under:-

- (a)
- (b)
- (c)

The scheme , in original, is returned herewith.

Yours faithfully,

SECRETARY
MEDICAL COUNCIL OF INDIA

Enclosures: - Inspector's report.

The above Form 4 shall be deleted in terms of Gazette Notification dated 08.02.2016.

The following Form 5 has been added in terms of Amendment Notification published on 19.10.2015 in the Gazette of India.

FORM – 5

Suggested Format of the Certificate of District Collector/District Magistrate/Deputy Commissioner of the District or the Competent Authority so designated by the State Government in which the Applicant seeks to establish the New Medical College

No. _____

Date:-

This is to certify that land measuring (acre) situated at [village/Tehsil/District]..... is registered in the name of Government of _____/ _____ Society/ _____Trust/_____Company by way of ownership/Government lease. The land is a single contiguous piece of land.

The applicant _____ seeks to establish a new Medical College by the name of _____ on the aforesaid piece of land of which details are as under:-

<i>S. No</i>	<i>Registered in the name of</i>	<i>Registered with the Sub-Registrar Office of</i>	<i>Registration No./Date and Document No.</i>	<i>Survey No. {Khasra No.}</i>	<i>Land Area in Acres</i>

There is no dispute pertaining to the said land and the land is free from all encumbrances. The building plan for the building constructed on the aforesaid is duly approved by _____ authority which is competent to approve the said building plan in _____ area.

The Applicant _____ has obtained all relevant statutory clearances/permission for the usage of aforesaid piece of land for establishing a new Medical College from the concerned authorities.

The Applicant _____ has obtained all relevant statutory clearances/permission for the construction of building on the aforesaid land in which the proposed Medical College and Teaching Hospital is located.

Signed and Seal of District Magistrate/District Collector/Deputy Commissioner/Competent Authority Designated for such purpose by the State Government.

Conditions for Relaxation of Land

- 1. In case relaxation for land for Urban agglomerations/cities having population of 25 (twenty five) lakhs for establishing the Medical College in single contiguous piece of land of not less than 10 acres is being sought then the same may be stated by adding a line that “The land of the applicant is situated in _____ urban agglomeration/city which is having population of above 25 lakhs as per Census of India 2011 wherein a minimum of 10 acres of land is required for establishing a new Medical College.” This relaxation is in accordance with Amendment notified in the Official Gazette No. 211 dated 01.10.12 of the Establishment of Medical College Regulations, 1999”.*

2. *In case, relaxation for having campus in two pieces of land for hilly areas, notified tribal areas, North Eastern States, Union Territories of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Haveli and Lakshadweep is sought then details may be provided in two tables, and below the table line may be added that “The land of the applicant is situated in _____ { hilly areas, notified tribal areas, North Eastern States. UT of Andaman and Nicobar Islands, Daman and Diu, Dadra and Nagar Haveli and Lakshadweep- strike off whichever is not applicable} and the distance between two pieces of land is ____ kilometers with well connected road.” This relaxation is in accordance with Amendment notified in the Official Gazette No. 211 dated 01.10.12 of the Establishment of Medical College Regulations, 1999”.*
3. *In case, relaxation for having campus in two pieces of land in the states of Bihar, Chattisgarh, Jharkhand, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal the relaxation for twin campus is being sought by State Government/any other persons then details may be provided in two tables, and below the table line may be added that “The land of the applicant is situated in _____ {Bihar, Chattisgarh, Jharkhand, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal - strike off whichever is not applicable} and the distance between two pieces of land is ____ kilometers with well connected road.” This relaxation is in accordance with Amendment notified in the Official Gazette No. 141 dated 04.06.12 of the Establishment of Medical College Regulations, 1999 and is for a period of five years from the date of the said notification in these States.*
4. *In case, relaxation for having campus in two pieces of land for Medical Colleges is being sought in State/Union Territories other than Bihar, Chattisgarh, Jharkhand, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal by the State/UT Government for the purpose of utilization of District Hospitals by respective Government then details may be provided in two tables, and below the table line may be added that “The Government of State/UT of _____ is desirous of utilizing the District Hospital for the establishment of new Medical College and the distance between two pieces of land is ____ kilometers with well connected road.” This relaxation is in accordance with Amendment notified in the Official Gazette No. 213 of 1.10.12 of the Establishment of Medical College Regulations, 1999 and is for a period of five years from the date of the said notification in these States.”*

(Dr. Reena Nayyar)
Secretary I/c

***SCHEDULE**

**SCHEDULE FOR RECEIPT OF APPLICATIONS FOR ESTABLISHMENT OF NEW
MEDICAL COLLEGES AND PROCESSING OF THE APPLICATIONS BY THE CENTRAL
GOVERNMENT AND THE
MEDICAL COUNCIL OF INDIA.**

S. No.	Stage of processing	Last Date
1.	Receipt of applications by the Central Govt.	From 1 st August to 31 st August (both days inclusive) of any year
2.	Receipt of applications by the MCI from Central Govt.	30 th September
3.	Recommendations of Medical Council of India to Central Government for issue of Letter of Intent	15 th December
4.	Issue of Letter of Intent by the Central Government.	15 th January
5.	Receipt of reply from the applicant by the Central Government requesting for Letter of permission.	15 th February
6.	Receipt of Letter from Central Government by the Medical Council of India for consideration for issue of Letter of Permission.	1 st March
7.	Recommendation of Medical Council of India to Central Government for issue of India to Central Government for issue of Letter of Permission.	15 th May
8.	Issue of Letter of Permission by the Central Government.	15 th June

- Note: (1) The information given by the applicant in Part-I of the application for setting up a medical college that is information regarding organization, basic infrastructural facilities, managerial and financial capabilities of the applicant shall be scrutinized by the Medical Council of India through an inspection and thereafter the Council may recommend issue of Letter of Intent by the Central Government.
- (2) Renewal of permission shall not be granted to a medical college if the above schedule for opening a medical college is not adhered to and admissions shall not be made without prior approval of the Central Government.

Sd/-
[Lt. Col. (Dr.) A.R.N. Setalvad (Retd.)]
SECRETARY
MEDICAL COUNCIL OF INDIA

**** As per the terms of Notification published on 26.08.2009 in the Gazette of India.***

**The above SCHEDULE has been substituted with the following:*

SCHEDULE

**SCHEDULE FOR RECEIPT OF APPLICATIONS FOR ESTABLISHMENT OF NEW
MEDICAL COLLEGES AND PROCESSING OF THE APPLICATIONS BY THE CENTRAL
GOVERNMENT AND THE
MEDICAL COUNCIL OF INDIA.**

S. No.	Stage of processing	Last Date
1.	Receipt of applications by the Council	From 1st August to 30th September (both days inclusive) of the year
2.	Issue of Letter of Intent by the Council	Upto 30th April
3.	Receipt of reply from the applicant by the Council for consideration for issue of Letter of Permission	Upto 31st May
4.	Issue of Letter of Permission by the Council	15th June

Note: The time schedule indicated above may be modified by the Central Government, for reasons to be recorded in writing, in respect of any class or category of applications.

Note: (1) The information given by the applicant in Part-I of the application for setting up a medical college that is information regarding organization, basic infrastructural facilities, managerial and financial capabilities of the applicant shall be scrutinized by the Medical Council of India through an inspection and thereafter the Council may issue of Letter of Intent.

(2) Renewal of permission shall not be granted to a medical college if the above schedule for opening a medical college is not adhered to and admissions shall not be made without prior approval of the Medical Council of India.

*Sd/-
Prof. Sanjay Shrivastava, Secy.
MEDICAL COUNCIL OF INDIA*

**in terms of Notification published on 01.10.2012 in the Gazette of India*

**The above SCHEDULE has been substituted with the following:*

TIME SCHEDULE FOR RECEIPT OF APPLICATIONS FOR ESTABLISHMENT OF NEW MEDICAL COLLEGES/RENEWAL OF PERMISSION AND PROCESSING OF THE APPLICATIONS BY THE CENTRAL GOVERNMENT AND THE MEDICAL COUNCIL OF INDIA.

S. No.	Stage of processing	Last Date
1.	Receipt of applications by the Central Government.	Between 15 th June to 7 th July (both days inclusive) of any year
2.	Forwarding application by the Central Government to Medical Council of India.	By 15 th July.
3.	Technical Scrutiny, assessment and Recommendations for Letter of Permission by the Medical Council of India.	By 15 th December
4.	Receipt of reply/compliance from the applicant by the Central Government and for personal hearing thereto, if any and forwarding of compliance by the Central Govt. to the Medical Council of India.	Two months from receipt of recommendation from MCI but not beyond 31 st January.
5.	Final recommendations for the letter of permission by the Medical Council of India.	By 30 th April
6.	Issue of Letter of Permission by the Central Government.	By 31 st May

Note:- In case of renewal of permission, the applicants shall submit the application to the Medical Council of India by 15th July.

**in terms of Notification published on 14.01.2016 in the Gazette of India*